



2026:AHC:58343

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S
482 BNSS No. - 2555 of 2026**

Ritik

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sandeep Kumar Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE JITENDRA KUMAR SINHA, J.

1. Heard Shri Sandeep Kumar Tripathi, learned counsel for the applicant, Shri Uma Shankar Mishra, A.G.A. for the State and perused the record.
2. The present application has been moved seeking anticipatory bail in Case Crime No. 386 of 2025, under Section 338, 336(3), 340(2), 318(4) of BNS, Police Station-PremNgar, District-Jhansi.
3. It is contended by the learned counsel for the applicant that, as per the First Information Report, the applicant is alleged to have received Rs. 1 lakh in his bank account as insurance money under the Prime Minister's Agriculture Scheme. It is further submitted that the applicant is ready to refund the amount, even though he may not have been eligible to receive it. It is further submitted that applicant has no criminal history. It was also submitted that applicant undertakes to co-operate during trial and he would appears as and when required by the investigating agency or Court. It has been stated that in case, applicant is granted anticipatory bail, he shall not misuse the liberty of bail and will co-operate with the investigation and would obey all conditions of bail.

4. On the other hand, learned A.G.A. has opposed the prayer for anticipatory bail.

5. It may be stated that in case of **Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694**, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

6. In the instant case, considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, role of applicant and all attending facts and circumstances of the case, without expressing any opinion on merits, a case for anticipatory bail is made out.

7. In the event of arrest of the applicant- Ritik in the aforesaid case crime shall be released on interim anticipatory bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned **till 15.04.2026** with the following conditions:-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicants shall not leave India without prior permission of the Court concerned.

8. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of anticipatory bail granted to the applicant.

9. List this case **as fresh on 15.04.2026 in top twenty cases.**

10. In the meantime, learned AGA may obtain instructions.

March 17, 2026

Neetu

(Jitendra Kumar Sinha,J.)